

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 75338 of 2017

(Arising out of Order-in-Appeal No. 102/KOL-V/2016 dated 21.11.2016 passed by Commissioner of Central Excise (Appeal-I), Kolkata)

M/s Switz Foods Pvt. Ltd.,
(P 36, & 41 Kasba Industrial Estate,
E. M. By-pass, Phase-I, Kolkata-700107)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V,
(A.J.C. Bose Road, Bamboo Villa, 4th Floor, Kolkata-700014)

...Respondent

..
APPEARANCE :
Shri Aditya Dutta, Advocate, for the Appellant
Shri S. Dey, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)
HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No. 76355/2025

DATE OF HEARING : 16.05.2025
DATE OF DECISION : 16.05.2025

PER R. Muralidhar :

The Appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(R. Muralidhar)
Member (Judicial)

(Rajeev Tandon)
Member (Technical)

Tushar Kr.